

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423

**IA/1359/ND/2023, IA/5205/ND/2023,
IA/6570/ND/2023, IA/6751/ND/2023,
IA/360/ND/2024 IN IB/638/ND/2021**

IN THE MATTER OF:

Yes Bank Ltd	...	Applicant
Versus		
Mothers Pride Education Personna Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 08.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Mohit Chaudhary, Adv Prakhar Mithal
For the RP	:	Adv. Lokesh Malik, Adv. Shalya Agarwal, Adv. Swechcha Mishra, Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Jasleen Singh Sandha
For the HDFC Bank	:	Adv. Shailendra Singh, Adv. Abhyuday Dhasmana

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **02.05.2024**.

**Sd/-
(Court Officer)**